

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A. NO.4 OF 2012 IN
Petition(s) for Special Leave to Appeal (Civil) No(s).27821/2012

(From the judgement and order dated 27/07/2012 in WP No.98/2011
of The HIGH COURT OF DELHI AT N. DELHI)

PRADIP KUMAR

Petitioner(s)

VERSUS

UNION OF INDIA & ORS

Respondent(s)

(for directions, permission to place additional documents
on record, withdrawal of SLP and and prayer for interim relief and
office report)

Date: 30/11/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J. CHELAMESWAR

For Petitioner(s) Mr. B.H. Marlapalle, Sr.Adv.
Mr. Saurabh Kirpal, Adv.
Mr. Medhavi Kumar, Adv.
Mr. Nikhil Jain, AOR

For Respondent(s) Mr. K.Radha Krishnan, Sr. Adv.
Mr. Wasim Qadri, Adv.
Ms. Charul Sarin, Adv.
Mr. Zaid Ali, Adv.
Mr. B.K. Prasad, Adv.

UPON hearing counsel the Court made the following

O R D E R

Seen the Office Report dated 29th November, 2012.

The petitioner is directed to file the affidavit, as
directed, with proof of dasti service, before the next date.

It has also been submitted that the Union of India has also
filed a Special Leave Petition, being SLP(C)No.34671 if 2012.
Let the same be listed as a 'fresh matter' on Monday (3rd
December, 2012), along with this matter.

|(Sheetal Dhingra)
|COURT MASTER

|(Juginder Kaur)
|Assistant Registrar